

(1879) 11 CAL CK 0001

Calcutta High Court

Case No: None

Poynor Bibee

APPELLANT

Vs

Nujjoo Khan

RESPONDENT

Date of Decision: Nov. 20, 1879

Citation: (1880) ILR (Cal) 437

Hon'ble Judges: White, J

Bench: Single Bench

Judgement

White, J.

The preferable course is, that the bond should be assigned. Amend the petition by adding an alternative prayer, that the bond may be assigned to the petitioner, his executors and administrators, for the purpose of being sued upon, and let a rule nisi issue to the plaintiff to show cause why the bond should not be sued upon in the name of the" Chief Justice, or why it should not be assigned to the defendant.